
**NHRC notes HIV infection cases
among six children in MP**

The National Human Rights Commission (NHRC), India took suo moto cognisance of reports that six children Thalassemia patients became HIV-positive following blood transfusions at Satna District Hospital, MP. The infections, occurring between January and May 2025, highlight grave human rights violations and medical negligence. Noting similar nationwide incidents, the Commission has intervened to address the safety of periodic transfusions and ensure accountability for the victims' compromised health.

Deccan Chronicle

NHRC Orders On-the-Spot Inquiry Into Intermediate Student's Death Telangana

<https://www.deccanchronicle.com/southern-states/telangana/nhrc-orders-on-the-spot-inquiry-into-intermediate-students-death-1925711>

Rachel Dammala | 22 December 2025 11:56 PM

According to the commission's law division, the case was registered following a complaint dated December 14.

Hyderabad: Citing allegations of systemic lapses in private residential junior colleges, the National Human Rights Commission has ordered its Director-General, investigations, to conduct an inquiry into the death of a first-year Intermediate student in Hyderabad. The student, from Mahbubnagar district, was residing at the Sri Chaitanya Junior College hostel in Bachupally, Hyderabad.

The commission issued the directions based on a complaint placed before it on December 18. According to the commission's law division, the case was registered following a complaint dated December 14. The complaint alleged that the student's death was not an isolated incident but part of a recurring pattern of deaths in private residential junior colleges across Telangana.

Complainant Sabavath Kalyan, a law student, argued that such deaths were linked to excessive academic pressure, mental harassment, absence of counselling and emotional support systems, poor hostel management, and negligence by college authorities. The complaint stated that these conditions amounted to violations of students' right to life and dignity guaranteed under Article 21 of the Constitution of India.

The commission directed its Director General, investigations, to depute a team to conduct an on-the-spot inquiry into the matter and submit its findings within two weeks. The commission has sought urgent intervention to fix accountability, direct government authorities to ensure compliance with mental health and safety norms in residential educational institutions, and take steps to prevent similar incidents in the future

The commission's deputy registrar, law, has forwarded a copy of the complaint to the authorities concerned for appropriate action and has asked for an action taken report to be submitted within two weeks. The commission will hear the case upon submission of the inquiry report and the action taken details. Separately, petitioner Sabavath Kalyan told Deccan Chronicle that he had gathered information on deaths of students deaths within the Bachupally police limits, involving private junior colleges. According to him, a 17-year-old intermediate student had died by suicide on the same day, December 14. Protests had followed their death, with allegations of academic pressure.

Kalyan referred to a February 2025 case in which a second-year Intermediate student died by suicide in her hostel room within the Bachupally police limits. Her parents alleged

negligence and questioned the circumstances, saying the college had initially claimed she had slipped in the bathroom.

He also mentioned a November 2024 case where a 17-year-old intermediate student was found dead in his hostel room at a Sri Chaitanya College branch. Police recovered a suicide note citing personal and family issues.

In October 2024 when a first-year Intermediate student died by suicide at a Narayana College hostel, following which family members and student groups alleged harassment by college management, Kalyan said.

(Source : Deccan Chronicle)

The Hindu

Education should develop emotional intelligence, shape character, says NHRC chief

Justice V. Ramasubramanian, chairperson, National Human Rights Commission and former judge of the Supreme Court, attends annual day event of Santhanam Vidyalaya in Tiruchi

<https://www.thehindu.com/news/cities/Tiruchirapalli/education-should-develop-emotional-intelligence-shape-character-says-nhrc-chief/article70426333.ece>

Published - December 22, 2025 07:21 pm IST - TIRUCHI

The Hindu Bureau

Education should impart good values to children and make them compassionate towards fellow human beings, Justice V. Ramasubramanian, chairperson, National Human Rights Commission and former judge of the Supreme Court, said in Tiruchi on Monday.

In his address at Santhanam Vidyalaya Senior Secondary School on the occasion of its 15th Annual Day, Justice Ramasubramanian said: "A few years ago, all educational institutions focused merely on the intelligence quotient, but today, we have realised that mere intelligence is not enough to make a human being happy. It is important for institutions and parents to focus on the all-round development of students and character moulding."

He encouraged students to uphold the Indian values of revering teachers, parents, and guests and reach out to the underprivileged. "You can only attain immortality through service and sacrifice, and that is what education should teach you," he said.

School chief executive officer K. Chandrasekaran spoke. Principal Padma Srinivasan presented the annual report.

The New Indian Express

NHRC puts UGC and UoM on notice over course offered by Chennai's Loyola college

The complaint claimed that students were misled into paying substantial fees and were sent abroad on visas, exposing them to potential legal and financial risks.

<https://www.newindianexpress.com/cities/chennai/2025/Dec/22/nhrc-puts-ugc-and-uom-on-notice-over-course-offered-by-chennais-loyola-college>

Express News Service | Updated on: 22 Dec 2025, 8:40 am

1 min read

CHENNAI: The National Human Rights Commission (NHRC) has issued a final reminder to the University Grants Commission (UGC) and the University of Madras (UoM), directing them to submit an additional and detailed report by January 23 in connection with allegations surrounding a foreign diploma programme offered earlier by Loyola College, Chennai.

NHRC took cognisance of a complaint by AS Santhosh, general secretary of the Legal Rights Protection Forum, Hyderabad, who alleged that the diploma course with foreign collaboration was being offered without obtaining mandatory approvals, in violation of UGC regulations. The complaint claimed that students were misled into paying substantial fees and were sent abroad on visas, exposing them to potential legal and financial risks.

The commission had earlier directed both UGC and the university to conduct inquiries and submit action taken reports. In August, the university submitted a report stating that the allegations were baseless. It maintained that the course "Diploma in film making with AI France" was introduced by the college based on its autonomous status, had the approval of statutory bodies, and was in compliance with UGC norms.

However, the complainant disputed these findings, alleging that the university had failed to address mandatory UGC provisions, governing international academic collaborations. He cited an RTI reply from the university, which according to him indicated that requisite approvals were not obtained.

After examining the records, NHRC directed UGC and the university to file detailed responses.

When contacted, an official from Loyola College said that both UGC and the university, in their respective inquiries, had found the allegations to be baseless and had permitted the college to offer the course.

Chennai Online

NHRC Seeks Detailed Report on Loyola Course

<https://www.chennaionline.com/news/nhrc-seeks-detailed-report-on-loyola-course/>

December 22, 2025

The National Human Rights Commission (NHRC) has sent a final reminder to the University Grants Commission (UGC) and the University of Madras, asking them to submit a detailed report by January 23. This is related to complaints about a foreign diploma course earlier offered by Loyola College in Chennai. The NHRC took notice of a complaint filed by A.S. Santhosh, general secretary of the Legal Rights Protection Forum in Hyderabad. He claimed that Loyola College offered a foreign-linked diploma course without getting the required approvals, which is against UGC rules. He also alleged that students were misled into paying high fees and were sent abroad on visas, putting them at legal and financial risk.

Earlier, the NHRC had asked both the UGC and the University of Madras to investigate the issue and submit reports on the action taken. In August, the university submitted a report saying the allegations were false. It stated that the course, called "Diploma in Film Making with AI France," was introduced under the college's autonomous status, had approval from statutory bodies, and followed UGC guidelines. However, the complainant disagreed with this report. He said the university had not followed key UGC rules related to international academic collaborations. He referred to a reply received under the Right to Information (RTI) Act, which he claimed showed that the required approvals were not taken. After reviewing the documents, the NHRC asked the UGC and the university to submit more detailed responses.

An official from Loyola College said that both the UGC and the University of Madras had already found the allegations to be false during their inquiries and had allowed the college to offer the course.

The Commune Mag

NHRC Issues Final Reminder To UGC, University Of Madras; Seeks Detailed Response In Loyola College's Alleged Illegal Foreign Diploma

<https://thecommunemag.com/nhrc-issues-final-reminder-to-ugc-university-of-madras-seeks-detailed-response-in-loyola-college-foreign-diploma-probe/>

By The Commune - December 22, 2025

The National Human Rights Commission (NHRC) has issued a final reminder to the University Grants Commission (UGC) and the University of Madras, directing them to submit an additional and detailed report by 23 January 2026 in connection with allegations surrounding a foreign diploma programme earlier offered by Loyola College.

The NHRC had taken cognisance of a complaint filed by Legal Rights Protection Forum, which alleged that Loyola College had offered a diploma course involving foreign collaboration without obtaining mandatory approvals, in violation of UGC regulations.

According to the complaint, students were allegedly misled into paying substantial fees for the programme and were sent abroad on visas, exposing them to potential legal and financial risks. The complainant contended that the course did not comply with regulatory provisions governing international academic collaborations.

Following the complaint, the NHRC had earlier directed both the UGC and the University of Madras to conduct inquiries and submit action taken reports. In August, the University of Madras submitted a report stating that the allegations were baseless. The university maintained that the course, titled Diploma in Film Making with AI France, was introduced by Loyola College under its autonomous status, had the approval of its statutory bodies, and was in compliance with UGC norms.

However, the complainant disputed the university's findings, alleging that key mandatory provisions of UGC regulations relating to foreign collaborations had not been addressed. He cited an RTI response from the University of Madras which, according to him, indicated that requisite approvals had not been obtained for the programme.

After examining the available records and the submissions made so far, the NHRC directed both the UGC and the University of Madras to file more detailed responses, leading to the issuance of the final reminder.

When contacted, an official from Loyola College said that inquiries conducted by both the UGC and the University of Madras had found the allegations to be baseless and that the authorities had permitted the college to offer the course.

Indian Masterminds

A Long Road To Police Reforms

Good governance and fast economic growth requires good law and order and for that we need an efficient and professional police force. That's why we urgently require to kick in major reforms in our police force.

<https://indianmasterminds.com/feature-stories-on-bureaucrats-changemakers/police-reforms-in-india-colonial-system-supreme-court-failure-170251/>

December 22, 2025

Indian Masterminds Bureau

It is one of the ironies of India that while we are striving to be a developed nation and have the fastest growing economy in the world, we are still saddled with a colonial police structure. As far back as the early twentieth century, the Frazer Commission (1902-1903) appointed by the then Governor-General, Lord Curzon, made the following observations about police in the country:

“The police force is far from efficient; it is defective in training and organization; it is inadequately supervised; it is generally regarded as corrupt and oppressive; and it has utterly failed to secure the confidence and cordial cooperation of the people.”

Time appears to have stood still for the police during the last more than 120 years. The above observations could as well have been written today. There has been no change. In fact, there has been further deterioration insofar as the state police forces have been deeply politicized during the last five decades and there is today a strong nexus between the police, bureaucracy, politicians and criminals. It is a sad reflection on our policy makers and is no credit to our governance.

India must have a progressive, modern police. There were several State Commissions in the wake of independence to reorganize and restructure the police. The Government of India, in 1977, appointed a National Police Commission as it felt that “far reaching changes have taken place in the country” since independence and “there has been no comprehensive review at the national level of the police system after independence despite radical changes in the political, social and economic situation in the country”. The NPC submitted eight detailed reports between 1979-81 which contained comprehensive recommendations covering the entire gamut of police working. Its recommendations however received no more than cosmetic treatment at the hands of the government.

Supreme Court's Directions

The Supreme Court of India, in a landmark judgment on Sept. 22, 2006, gave comprehensive directions on police reforms. Seven directions were given, out of which six were for the state governments and one for the central government. The directions were as follows:

- i) State Security Commission: To be constituted in every state to ensure that state government does not exercise unwarranted influence or pressure on the state police and for laying down broad policy guidelines. States were to adopt one of the three models recommended by NHRC, Ribeiro Committee or Sorabjee Committee. Members were to be chosen in such a manner that it functioned independent of government control.
- ii) Selection and Minimum Tenure of DGP: Director General of Police of the state to be selected by the state government from amongst the three senior-most officers of the Department empanelled for promotion to that rank by the UPSC on the basis of their length of service, very good record and range of experience for heading the police force; and, once selected, he shall have a minimum tenure of at least two years irrespective of his date of superannuation.
- iii) Minimum Tenure of IG Police and Other Officers: All police officers on operational duties like IG i/c Zone, DIG i/c Range, SP i/c District and SHO should also have a prescribed minimum tenure of two years.
- iv) Separation of Investigation: The investigating police shall be separated from the law and order police in towns/urban areas which have a population of ten lakhs or more to start with, and gradually extended to smaller towns/urban areas.
- v) Police Establishment Board: Such a Board comprising DGP and four other senior officers of the Department should be constituted to decide all transfers, postings, promotions and other service related matters of officers of and below the rank of Dy.SP. The Board shall make appropriate recommendations to the state government regarding the postings and transfers of officers of and above the rank of Superintendent of Police. It will also function as a forum of appeal and generally review the functioning of police in the state.
- vi) Police Complaints Authority: Authorities will be set up at the state level to look into complaints against officers of the rank of SP and above and, at the district level, to look into complaints against officers of and up to the rank of Dy. SP. These will be headed by retired judges and shall look into complaints of serious misconduct by police personnel.
- vii) National Security Commission: The Central Government shall set up a National Security Commission to prepare a panel for selection and placement of Chiefs of Central Police Organizations, and also review measures to upgrade the effectiveness of these forces, improve the service conditions of its personnel, ensure that there is proper coordination between them and that the forces are generally utilized for the purposes they were raised.

The states have however dilly-dallied in the implementation of the Court's directions. Even where the mandated institutions – the State Security Commission, Police Establishment Board and the Complaints Authorities – were set up, their composition was subverted, their charter diluted or their powers curtailed. There has been arbitrariness in the

appointment of DGP with several states not consulting the UPSC in the empanelment of officers and managing with 'officiating' DGPs. Police officers on operational assignments are shunted out for all kinds of administrative reasons before the completion of two years. There is tardiness in the separation of investigative and law and order functions of the police.

Thomas / Verma Committees

Justice Thomas Committee which was appointed by the Supreme Court to monitor the implementation of directions in the various states, in its report dated August 23, 2010, expressed "dismay over the total indifference to the issue of reforms in the functioning of Police being exhibited by the States."

Justice J.S. Verma Committee, which was constituted in the wake of the brutal gang rape in Delhi on December 16, 2012 submitted a comprehensive report on Amendments to Criminal Law. It urged "all states to fully comply with all six Supreme Court directives in order to tackle systemic problems in policing which exist today". It further made the following observations:

"We believe that if the Supreme Court's directions in Prakash Singh are implemented, there will be a crucial modernization of the police to be service oriented for the citizenry in a manner which is efficient, scientific, and consistent with human dignity."

Tardy Implementation

There has been tardiness in the implementation of judicial directions. These were brought to the notice of the Supreme Court from time to time and contempt petitions were filed, but for inexplicable reasons the Apex Court never issued any notices to the defiant states. In fact, only two judges – Chief Justice SH Kapadia and Justice GS Singhvi – showed keen interest and some kind of a crusading zeal in pushing the police reforms agenda. The states have nevertheless willy-nilly taken some forward steps. According to an assessment, the six states of Arunachal Pradesh, Andhra Pradesh, Goa, Karnataka, Manipur and Mizoram have done reasonably well while progress in Kerala, Nagaland and Uttarakhand has been satisfactory. The remaining states fall in the average category. The laggard states are Bihar, Himachal Pradesh, Maharashtra, Telangana and UP.

Police reforms have entered public consciousness and every time something goes seriously wrong on the law and order front, discussions veer around the non-implementation of the Supreme Court's directions and there are articles and editorials on the subject. A number of NGOs across the country have included police reforms in their agenda and are pursuing the matter at the state level. The Government of India is also committed to having SMART police in the country which would be sensitive, mobile, accountable, responsible and techno-savvy.

Reforms Beyond Judicial Directions

Police reforms, it may be emphasised, imply not only the directions given by the Supreme Court in 2006. They cover a much wider spectrum. These would include: filling up the human resource deficiencies; improving the infrastructure in transport, communications and housing; having more forensic laboratories with sophisticated equipment, etc. There is tremendous scope for technological inputs also into the functioning of the police. These inputs would act as force multipliers.

What is at stake is not only the vitality and credibility of the police but the very survival of the democratic structure and the success of economic reforms. The legislatures and the parliament have been infiltrated with criminals. The nexus between the politicians and criminals is undermining the authority of the State. People who should be behind the bars are protected by the police. A system which permits such an aberration is inherently faulty and must be changed. Mechanisms must be devised to safeguard the police from becoming a tool in the hands of unscrupulous politicians or oblige it to protect criminals.

The economic growth of the country also requires comprehensive improvement in the law and order situation. Investments would not be forthcoming if returns are not guaranteed. Financial irregularities happen now and then. Money is laundered in a big way. Criminals are able to spread their operations beyond the national boundaries and move with much greater ease and frequency. All this would need effective action, preventive as well as detective, by the law enforcement agencies. Police in its present form are not able to meet adequately the challenges of the developing situation.

Police reforms are not for the glory of the police. They are to give better security and protection to the people of the country, uphold their human rights, enforce the rule of law, and improve governance. If sincerely implemented, the Ruler's Police would be transformed into People's Police – and that contribute very substantially to the welfare and happiness of the people.

(Author is a 1959-batch IPS officer of UP Cadre. He has been DGP of U.P., Assam and DG of Border Security Force. He has been campaigning for Police Reforms for the last three decades)

The Hindu

In Focus podcast | Explained: Why is India's NHRC accreditation being downgraded from 'A' to 'B'

<https://www.thehindu.com/podcast/in-focus-podcast-explained-why-is-indias-nhrc-accreditation-being-downgraded-from-a-to-b/article70410703.ece>

December 22, 2025

G. Sampath

India's top human rights body, the National Human Rights Commission (NHRC), is going to have its accreditation status downgraded -- from 'A' to 'B'. The Global Alliance of National Human Rights Institutions (GANHRI) is the international body that mediates the relationship between national human rights institutions and the United Nations (UN).

In March this year, GANHRI's Sub-Committee on Accreditation recommended that India's accreditation status be downgraded to 'B'. India appealed this move to the GANHRI bureau. Earlier this month, the appeal was turned down. This means that from April 2026, India's NHRC will no longer enjoy the 'A' category accreditation that it has enjoyed till now – a major embarrassment for the institution, and also for India.

What were the reasons for this downgrading? Why was our appeal turned down? What can India do to get the 'A' accreditation back?

Guest: Henri Tiphagne, Working Secretary with the All India Network of Individuals and Organisations working with National and State Human Rights Institutions (AINNI)

Host: G. sampath

Edited by Sharmada Venkatasubramanian

NewsX

Who Is Tina Dabi? From UPSC Topper To Social Media Storm, Controversies That Kept The IAS Officer In Spotlight

Tina Dabi, the UPSC Civil Services Examination 2015 topper, has been acknowledged all over the country for her administrative works in Rajasthan, especially through her stint as the District Collector in Barmer. However, her career path has also been riddled with controversies such as social media trolling, public criticism, NHRC notices, and discussions about her private life and management style.

<https://www.newsx.com/india/who-is-tina-dabi-from-upsc-topper-to-social-media-storm-controversies-that-kept-the-ias-officer-in-spotlight-132316/>

Published By: Namrata Boruah | Published: December 22, 2025 11:21:01 IST

Recently, In Barmer, Rajasthan, girls from a college protested against an exorbitant fee hike, and the event came out of the blue when the remark 'reel star' attributed to District Collector Tina Dabi by some student leaders triggered police action that resulted in their detention and a following sit in of students at the police station asking for their release. The protest brought forth the issues of the fee hike and soon spread the debate over the administrative measures around it and the freedom to express one's thoughts, with police and officials later trying to ease the tensions as the controversy continued to be hot in the district.

Who Is Tina Dabi? How Did She Become A National Figure

Tina Dabi became a national figure when she topped the UPSC Civil Services Exam in 2015. She was the first woman of SC origin to do so and very soon she became a source of motivation for many candidates throughout India. She has worked in various capacities in the Rajasthan cadre since then, including the post of District Collector in Barmer and previously as Sub Divisional Magistrate (SDM) in Bhilwara. She has been engaged in different areas of administration, such as water conservation and sanitation, that have gained her recognition and awards, including in the category of national level honors for her rural development and resource management activities.

Tina Dabi Controversies

At the same time, Dabi has also been embroiled in a number of controversies. In the initial years of her career, several fake profiles on Facebook were made with her pictures and name, and her comments and posts on sensitive political issues like the Citizenship (Amendment) Act were falsely attributed to her, which compelled her to file official complaints and FIRs against unidentified persons to save her image.

She has also been subject to criticism on social media for her behaviour, which was perceived as incorrect, during her public interactions for example, a video showing her greeting a political leader by bowing down multiple times incited a debate on bureaucrats'

relations with politicians, and social media users then said that this was now contrasted with her reported strictness in dealing with local shops during civic inspections.

Public commentary on her personal life has been pretty much the same, and Dabi has been heavily trolled over her inter faith marriage and subsequent divorce and remarriage, which are all societal debates about identity, career women in public service and privacy.

Moreover, the students' opinions on her leadership in Barmer, with some even dubbing her a 'reel star', led to a public debate about the conduct of administration and the right to freedom of expression.

Dabi has subjected to scrutiny through her official position as well to a larger extent than just social media and public events, she was issued a notice by the National Human Rights Commission (NHRC) for a child injury incident that took place at a Gurukul in Barmer, which made her answer questions about the institution's control.

UP18 News

आगरा पुलिस ने मारते मारते तोड़े दो पैर और पांच डंडे, मानवाधिकार के नियमों को पूछने वाला कोई नहीं?

<https://up18news.com/agra-police-broke-two-legs-and-five-batons-while-beating-no-one-is-going-to-question-the-rules-of-human-rights/>

December 22, 2025 up18news

जब हम आगरा का नाम लेते हैं, तो जेहन में एक ही तस्वीर उभरती है। सफेद संगमरमर की वो इमारत, जिसे दुनिया मोहब्बत की निशानी कहती है। लेकिन आज हम जिस आगरा की बात करने जा रहे हैं, वहां मोहब्बत नहीं, बल्कि खौफ का रंग गहरा है। यह रंग संगमरमर जैसा सफेद नहीं, बल्कि खाकी वर्दी पर लगे खून जैसा गहरा लाल है। यह कहानी किसी बादशाह या बेगम की नहीं है, यह कहानी 35 साल के राजू की है। राजू, जिसके पैरों को कानून के रक्षकों ने इतना पीटा कि हड्डियां जवाब दे गईं। यह कहानी उस 'सिस्टम' की है, जो दावा तो सुरक्षा का करता है, लेकिन थाने की चारदीवारी के भीतर एक क@%^^^खाने में तब्दील हो जाता है।

आज हम एक ऐसे मामले की तह तक जाएंगे जो न सिर्फ पुलिसिया बर्बरता का एक और उदाहरण है, बल्कि हमारे लोकतंत्र के माथे पर लगा एक ऐसा कलंक है जिसे शायद कोई भी 'ट्रांसफर' या 'सस्पेंशन' का आदेश मिटा नहीं सकता। हम बात करेंगे उस दर्द की, उस चीख की, जो अछनेरा थाने की दीवारों से टकराकर दम तोड़ गई, लेकिन जिसकी गूंज अब अखबारों की सुर्खियों और हमारी अंतरात्मा को झकझोर रही है।

पांच डंडे, दो पैर और एक बेबस नागरिक

तारीख 6 जून जगह करहारा गांव। किसान वनवीर सिंह की मौत हो जाती है। एक मौत, जो स्वाभाविक हो सकती थी या हत्या, यह जांच का विषय था। वनवीर के भाई हरेंद्र ने हत्या की आशंका जताई। पुलिस का काम था जांच करना, सबूत जुटाना, और सच तक पहुंचना। लेकिन आगरा पुलिस ने जांच का सबसे आसान और सबसे बर्बर तरीका चुना। उन्होंने राजू को उठाया, 35 साल का राजू, जो शायद उस वक्त अपने परिवार के साथ रहा होगा, या खेत में काम कर रहा होगा। उसे 'पूछताछ' के नाम पर ले जाया गया। 'पूछताछ'—यह शब्द भारतीय पुलिसिया शब्दकोश में कितना डरावना है, यह राजू से बेहतर आज कोई नहीं बता सकता।

पुलिस को राजू से एक ही चीज चाहिए थी—जुर्म का इकबालिया बयान। "हां, मैंने मारा है।" बस इतना कहलवाने के लिए पुलिस ने जो किया, उसे सुनकर रूह कांप जाती है। राजू का बयान है कि उसे बेरहमी से पीटा गया। उसे उल्टा लटकाया गया। सोचिए, एक इंसान को जानवर की तरह उल्टा लटकाकर डंडों से पीटा जा रहा है। और यह पिटाई तब तक नहीं रुकी जब तक कि पुलिसवालों के पांच डंडे नहीं टूट गए। पांच डंडे! लकड़ी के वो मोटे डंडे, जो इंसान की हड्डियों से ज्यादा मजबूत होते हैं, वे राजू के शरीर पर बरसते-बरसते टूट गए, लेकिन पुलिसवालों का कहर नहीं टूटा।

नतीजा? राजू के दोनों पैर तोड़ दिए गए। एक इंसान, जो अपने पैरों पर चलकर थाने गया था, उसे स्ट्रेचर पर बाहर आना पड़ा। जब वह दर्द से बेहोश हो गया, तब पुलिस को लगा कि शायद अब 'खेल' ज्यादा हो गया है, और उसे किरावली के अस्पताल में भर्ती कराया गया। यह अस्पताल ले जाना दया नहीं थी, यह सिर्फ

इसलिए था कि अगर वह थाने में मर जाता, तो एक और 'कस्टोडियल डेथ' का केस बन जाता। एक निजी मीडिया संस्थान ने जब इस खबर को प्रकशित करा तब जाकर प्रशासन की कुंभकर्णी नींद टूटी।

आगरा के पुलिस कमिश्नर दीपक कुमार ने वही किया जो ऐसे मामलों में हमेशा किया जाता है—लीपापोती की रस्मी कार्रवाई। अछनेरा के एसीपी का ट्रांसफर कर दिया गया। इंस्पेक्टर और कुछ अन्य पुलिसकर्मियों को सस्पेंड कर दिया गया। लेकिन सवाल यह है कि क्या राजू के टूटे हुए पैर एसीपी के ट्रांसफर से जुड़ जाएंगे? क्या उन पांच टूटे हुए डंडों का हिसाब सिर्फ एक सस्पेंशन ऑर्डर से पूरा हो जाएगा?

आगरा के इतिहास के आईने में वर्तमान का चेहरा

आगरा सिर्फ एक शहर नहीं है, यह एक विरोधाभास है। एक तरफ दुनिया भर के पर्यटक यहां ताजमहल देखने आते हैं, और दूसरी तरफ यहां के थानों में स्थानीय नागरिकों के साथ जो सुलूक होता है, वह मध्ययुगीन यातनाओं की याद दिलाता है। आगरा की भौगोलिक और प्रशासनिक स्थिति को समझना जरूरी है ताकि हम जान सकें कि आखिर ऐसे इलाके में पुलिस इतनी बेलगाम क्यों हो जाती है।

किरावली तहसील, जहां यह घटना हुई, आगरा जिले का एक महत्वपूर्ण हिस्सा है। 2011 की जनगणना के आंकड़ों पर नजर डालें तो किरावली की जनसंख्या 5 लाख से अधिक थी, जिसमें 81% लोग ग्रामीण इलाकों में रहते हैं। यह एक ग्रामीण बहुल क्षेत्र है। और भारतीय पुलिस का चरित्र रहा है कि ग्रामीण और गरीब जनता के साथ उनका व्यवहार अक्सर सामंती होता है। राजू जैसे लोग, जो सामाजिक और आर्थिक रूप से शायद बहुत सशक्त नहीं होते, पुलिस के लिए आसान शिकार यानी soft target बन जाते हैं। शहर के बीचों-बीच, पॉश इलाकों में पुलिस का व्यवहार अलग होता है, लेकिन जैसे ही आप देहात की तरफ बढ़ते हैं, वर्दी का रंग गहरा और भाषा अभद्र होती जाती है।

किरावली और अछनेरा का इलाका राजस्थान सीमा के करीब है। यह क्षेत्र ऐतिहासिक रूप से और भौगोलिक रूप से संवेदनशील रहा है। लेकिन संवेदनशीलता का मतलब यह तो नहीं कि नागरिकों को उनके मौलिक अधिकारों से वंचित कर दिया जाए। अछनेरा पुलिस स्टेशन, जिसका क्षेत्राधिकार इस मामले में आता है, आगरा पुलिस कमिश्नरेट का हिस्सा है। नवंबर 2022 में आगरा में पुलिस कमिश्नरेट प्रणाली लागू की गई थी। दावा किया गया था कि इससे पुलिसिंग बेहतर होगी, निर्णय लेने की क्षमता बढ़ेगी और कानून व्यवस्था सुधरेगी।

लेकिन राजू का मामला इस दावे की धजियां उड़ाता है। कमिश्नरेट सिस्टम आने के बाद भी अगर "थर्ड डिग्री" ही जांच का एकमात्र तरीका है, तो फिर सिस्टम बदलने का क्या फायदा हुआ? एसीपी स्तर के अधिकारी के होते हुए, जिनके पास अब मजिस्ट्रियल पावर भी हैं, उनके नाक के नीचे थाने में एक युवक के पैर तोड़ दिए जाते हैं। क्या यह माना जाए कि कमिश्नरेट सिस्टम सिर्फ अफसरों की कुर्सियां और पदनाम बदलने के लिए लाया गया था, न कि पुलिसिंग की संस्कृति बदलने के लिए?

2018 का वो डरावना अतीत अब इतिहास ने खुद को दोहराया

यह पहली बार नहीं है जब आगरा पुलिस के हाथ खून से सने हैं। इतिहास खुद को दोहराता है, और आगरा में तो यह बहुत जल्दी दोहराया गया। आइए 2018 के पन्नों को पलटते हैं। मामला सिकंदरा थाने का था।

नाम—हेमंत कुमार उर्फ राजू गुप्ता। क्या अजीब संयोग है, उसका नाम भी राजू था। उसे चोरी के आरोप में उठाया गया था। आरोप था कि उसने अपने पड़ोसी के घर से 7 लाख के जेवर चुराए हैं।

उस राजू (हेमंत कुमार) की मां रेनू लता ने बताया था कि उनका बेटा मानसिक रूप से कमजोर था। उसे तो चोरी का मतलब भी नहीं पता था। लेकिन पुलिस ने उसे उसकी बूढ़ी मां के सामने पीटा। मां गिड़गिड़ाती रही, रहम की भीख मांगती रही, लेकिन पुलिसवाले उसे तब तक मारते रहे जब तक कि वह मर नहीं गया। पुलिस ने बाद में कहानी बनाई कि उसे दिल का दौरा पड़ा था।

2018 में पूरा थाना बुक किया गया था। इंस्पेक्टर और सब-इंस्पेक्टर सस्पेंड हुए थे। लेकिन 2025 में हम फिर वहीं खड़े हैं। 2018 के राजू की मौत हो गई, 2025 का राजू अपाहिज हो गया। सात साल में क्या बदला? कुछ नहीं। वही थाने, वही वर्दी, वही डंडे, और वही बहाने। 2018 में भी पुलिस ने पहले मानने से इनकार किया था, फिर लीपापोती की कोशिश की। 2025 में भी मीडिया की खबर के बाद ही कार्रवाई हुई।

यह तुलना यह साबित करने के लिए काफी है कि समस्या किसी एक “बुरे पुलिसवाले” की नहीं है। समस्या संस्थागत है। यह एक संस्कृति है जिसे थानों में पाला-पोसा जा रहा है। एक ऐसी संस्कृति जहां मानवाधिकारों की बात करना कमजोरी की निशानी माना जाता है और “थर्ड डिग्री” को “सख्त पुलिसिंग” का मेडल समझा जाता है। 2018 के मामले में सीआईडी (CID) की चार्जशीट में 17 पुलिसकर्मियों को दोषी ठहराया गया था। लेकिन क्या उन 17 लोगों की सजा ने बाकी पुलिसवालों के मन में कोई डर पैदा किया? राजू का टूटा हुआ शरीर चीख-चीख कर कह रहा है—“नहीं”।

पुलिस राजू को क्यों पीट रही थी? “जुर्म कबूलने” के लिए। यह एक लाइन हमारी पूरी जांच प्रक्रिया (Investigation System) की पोल खोल देती है। 21वीं सदी में, जब दुनिया आर्टिफिशियल इंटेलिजेंस और डीएनए प्रोफाइलिंग की बात कर रही है, हमारी पुलिस अभी भी “लठमार जांच” पर निर्भर है।

आखिर पुलिस “थर्ड डिग्री” का इस्तेमाल क्यों करती है? इसका सीधा जवाब है—अक्षमता और संसाधनों की कमी। जब पुलिस के पास वैज्ञानिक तरीकों से सबूत जुटाने की क्षमता नहीं होती, या जब उन पर केस सॉल्व करने का राजनीतिक या विभागीय दबाव होता है, तो वे सबसे छोटा रास्ता अपनाते हैं—आरोपी को इतना मारो कि वह सब कबूल ले जो उसने किया है, और वह भी जो उसने नहीं किया है।

सुप्रीम कोर्ट ने बार-बार कहा है कि “कस्टोडियल टॉर्चर” मानवता के खिलाफ अपराध है। लेकिन आंकड़े कुछ और ही कहानी कहते हैं। भारत के फॉरेंसिक साइंस लैबोरेटरीज (FSL) की हालत खस्ताहाल है। 2018 की एक रिपोर्ट के मुताबिक, उत्तर प्रदेश की फॉरेंसिक लैब्स में 73% पद खाली थे। सोचिए, जिस राज्य की आबादी 20 करोड़ से ज्यादा हो, वहां वैज्ञानिक जांच करने वाले 73% वैज्ञानिक ही गायब हैं। जब लैब में स्टाफ नहीं होगा, तो रिपोर्ट आने में महीनों या सालों लगेंगे। 2024-2025 के आंकड़ों में भी कोई चमत्कारिक सुधार नहीं हुआ है, बल्कि रिक्तियों और काम के बोझ की खबरें आती रहती हैं।

जब वैज्ञानिक रिपोर्ट नहीं मिलती, तो कोर्ट में केस साबित करना मुश्किल होता है। इसलिए पुलिस “कबूलनामे” पर जोर देती है, हालांकि पुलिस कस्टडी में दिया गया बयान कोर्ट में मान्य नहीं होता (सिवाय कुछ विशेष परिस्थितियों के)। यह एक विरोधाभास है। पुलिस मार-मार कर बयान लेती है, यह जानते हुए भी कि वह कोर्ट में टिकेगा नहीं। यह सिर्फ अपनी फाइल भरने और मीडिया में “केस सॉल्व्ड” का दावा करने के लिए किया जाता है।

राजू के मामले में भी यही हुआ। वनवीर सिंह की मौत की वैज्ञानिक जांच करने के बजाय, फिंगरप्रिंट्स, कॉल रिकॉर्ड्स, या साक्ष्यों (Circumstantial Evidence) को जोड़ने के बजाय, पुलिस ने राजू के शरीर को तोड़ने का विकल्प चुना। यह आलसी पुलिसिंग का सबसे क्रूर उदाहरण है।

1996 में सुप्रीम कोर्ट ने डी.के. बसु बनाम पश्चिम बंगाल राज्य मामले में ऐतिहासिक फैसला सुनाया था। कोर्ट ने गिरफ्तारी और हिरासत के दौरान पुलिस के आचरण के लिए 11 सूत्रीय दिशा-निर्देश जारी किए थे। ये गाइडलाइन्स पुलिसिया बर्बरता को रोकने के लिए “गीता-बाइबल” मानी जाती हैं। लेकिन अछनेरा थाने में उस रात क्या हुआ, उसे इन गाइडलाइन्स की कसौटी पर कसना जरूरी है।

गिरफ्तारी मेमो गाइडलाइन्स कहती हैं कि गिरफ्तारी के समय पुलिस को एक मेमो तैयार करना चाहिए, जिसमें गिरफ्तारी का समय और तारीख हो, और उस पर एक गवाह (परिवार का सदस्य या प्रतिष्ठित व्यक्ति) के साइन हों। क्या राजू को उठाते वक्त ऐसा कोई मेमो बना था? या उसे बस जीप में ठूस दिया गया?

परिजनों को सूचना- गिरफ्तार व्यक्ति के परिवार या दोस्त को उसकी हिरासत के बारे में तुरंत सूचित करना अनिवार्य है। राजू के घरवाले शायद जानते थे कि पुलिस ले गई है, लेकिन क्या उन्हें औपचारिक सूचना दी गई?

मेडिकल जांच सबसे महत्वपूर्ण नियम—हर 48 घंटे में गिरफ्तार व्यक्ति की मेडिकल जांच होनी चाहिए। राजू को दो दिन तक टॉर्चर किया गया। क्या इन दो दिनों में किसी डॉक्टर ने उसे देखा? नहीं। उसे डॉक्टर के पास तब ले जाया गया जब वह बेहोश हो गया। यानी पुलिस ने सुप्रीम कोर्ट के आदेश को सीधे-सीधे कूड़ेदान में डाल दिया।

वकील से मिलने का अधिकार पूछताछ के दौरान आरोपी को अपने वकील से मिलने का अधिकार है। क्या राजू को यह बताया गया? क्या उसे वकील मुहैया कराया गया? जिस व्यक्ति को उल्टा लटकाया जा रहा हो, क्या वह “माई लॉर्ड” या “वकील साहब” को बुला सकता है?

यह स्पष्ट है कि राजू के मामले में डी.के. बसु गाइडलाइन्स का पालन नहीं हुआ। यह “अदालत की अवमानना” (Contempt of Court) का सीधा मामला है। लेकिन क्या किसी पुलिसवाले को आज तक डी.के. बसु गाइडलाइन्स का पालन न करने के लिए जेल हुई है? बहुत कम। यही कारण है कि पुलिस को लगता है कि वे कानून से ऊपर हैं।

राष्ट्रीय मानवाधिकार आयोग (NHRC) और राज्य मानवाधिकार आयोग (SHRC) का गठन इसलिए किया गया था ताकि वे नागरिकों के अधिकारों की रक्षा कर सकें। लेकिन राजू जैसे मामलों में ये आयोग अक्सर “पोस्टमॉर्टम” करने वाली संस्थाएं बनकर रह गए हैं। घटना हो जाने के बाद नोटिस भेजना, रिपोर्ट मांगना, और कभी-कभार मुआवजा दिलवा देना—क्या यही इनका काम रह गया है?

एनएचआरसी के आंकड़े डराने वाले हैं। 2024 में देश भर में 2,739 कस्टोडियल डेथ्स दर्ज की गईं। यानी हर रोज औसतन 7 से 8 लोग पुलिस या न्यायिक हिरासत में मर रहे हैं। और इसमें उत्तर प्रदेश का योगदान अक्सर सबसे ज्यादा होता है। ये सिर्फ आंकड़े नहीं हैं, ये 2,739 राजुओं की कहानियां हैं।

ग्लोबल टॉर्चर इंडेक्स 2025 में भारत को “हाई रिस्क” श्रेणी में रखा गया है। दुनिया हमें देख रही है। हम विश्व गुरु बनने का सपना देखते हैं, हम 5 ट्रिलियन डॉलर की इकॉनमी बनने की बात करते हैं, लेकिन हमारे

थानों में आज भी आदिम युग की बर्बरता जारी है। एनएचआरसी के पास खुद के जांच दल बहुत सीमित हैं, और वे अक्सर पुलिस की रिपोर्ट पर ही निर्भर रहते हैं। पुलिस ही पुलिस की जांच करती है। “चोर के हाथ में तिजोरी की चाबी” देने जैसा हाल है।

राजू के मामले में अब एनएचआरसी शायद नोटिस भेजेगा। डीजीपी से जवाब मांगा जाएगा। एक फाइल बनेगी। कुछ साल चलेगी। और फिर शायद राजू को कुछ हजार या लाख रुपये का मुआवजा मिल जाए। लेकिन क्या वह मुआवजा उसके उस आत्मसम्मान को लौटा पाएगा जिसे थाने के फर्श पर रौंदा गया? क्या वह उसके टूटे हुए पैरों का दर्द कम कर पाएगा?

उत्तर प्रदेश में पिछले कुछ सालों में “जीरो टॉलरेंस” और “बुलडोजर न्याय” की बहुत चर्चा हुई है। मुख्यमंत्री योगी आदित्यनाथ ने अपराध के खिलाफ सख्त रुख अपनाया है, जिसकी कई बार तारीफ भी हुई है। लेकिन “जीरो टॉलरेंस” का मतलब क्या है? क्या यह सिर्फ अपराधियों के लिए है, या उन पुलिसवालों के लिए भी है जो वर्दी पहनकर अपराधी बन जाते हैं?

जब सरकार और समाज “त्वरित न्याय” या “एनकाउंटर कल्चर” का जश्न मनाने लगते हैं, तो पुलिस को एक गलत संकेत जाता है। उन्हें लगता है कि प्रक्रिया का पालन करना जरूरी नहीं है। “ठोक दो” की मानसिकता जब सिस्टम में घर कर जाती है, तो राजू जैसा निर्दोष व्यक्ति भी उसकी चपेट में आ जाता है। बुलडोजर जब चलता है, तो वह सिर्फ अवैध निर्माण नहीं गिराता, वह कई बार कानून के राज को भी मलबे में तब्दील कर देता है।

राजू के मामले में पुलिस कमिश्नर दीपक कुमार की कार्रवाई (एसीपी का तबादला, इंस्पेक्टर का सस्पेंशन) को क्या “जीरो टॉलरेंस” माना जाए? यह तो न्यूनतम प्रशासनिक कार्रवाई है। असली जीरो टॉलरेंस तब दिखेगी जब इन पुलिसकर्मियों पर भी उसी तरह मुकदमा चले जैसे किसी आम अपराधी पर चलता है। क्या उनके घर पर बुलडोजर चलेगा? यह एक व्यंग्यात्मक सवाल है, लेकिन यह सवाल सिस्टम के दोहरे मापदंड को उजागर करता है।

अछनेरा एसीपी का ट्रांसफर और इंस्पेक्टर का सस्पेंशन—यह हेडलाइन अच्छी है। लेकिन इसके पीछे की हकीकत क्या है?

सस्पेंशन यह सजा नहीं है। सस्पेंड होने पर पुलिसकर्मियों को आधी सैलरी मिलती रहती है। उसे ड्यूटी पर नहीं जाना पड़ता। कुछ महीनों बाद, जब शोर थम जाता है, उसे बहाल कर दिया जाता है। उसकी पिछली सैलरी भी एरियर के रूप में मिल जाती है। यह एक तरह का ‘पेड हॉलिडे’ बन जाता है।

ट्रांसफर एक जिले से दूसरे जिले में भेजना या एक थाने से पुलिस लाइन भेजना सजा कैसे हो सकती है? अगर कोई डॉक्टर ऑपरेशन करते वक्त मरीज का पैर काट दे, तो क्या उसे दूसरे अस्पताल में ट्रांसफर किया जाता है? नहीं, उसका लाइसेंस रद्द होता है, उस पर केस चलता है। तो फिर पुलिसवाले के साथ ऐसा क्यों नहीं?

राजू के मामले में, क्या पुलिसकर्मियों पर आईपीसी (अब भारतीय न्याय संहिता – BNS) की धारा 115 (स्वेच्छा से चोट पहुंचाना) या धारा 109 (हत्या का प्रयास – अगर चोटें जानलेवा साबित हो सकती थीं) के तहत मुकदमा दर्ज हुआ? अगर नहीं, तो यह कार्रवाई सिर्फ जनता की आंखों में धूल झोंकने के लिए है।

प्रकाश सिंह मामले (2006) में सुप्रीम कोर्ट ने पुलिस सुधारों के लिए 7 निर्देश दिए थे। उनमें से एक था “पुलिस शिकायत प्राधिकरण” का गठन, जो पुलिस के खिलाफ शिकायतों की स्वतंत्र जांच करे। उत्तर प्रदेश में यह प्राधिकरण कितना सक्रिय है?

क्या राजू या उसके परिवार को वहां जाने का मौका मिला? सच्चाई यह है कि पुलिस सुधारों को राजनीतिक इच्छाशक्ति की कमी ने ठंडे बस्ते में डाल दिया है। पुलिस आज भी सत्ताधारी दल का हथियार और जनता का शासक बनी हुई है।

अब वह सवाल सवाल जो चुभेंगे नहीं, तो सोने भी नहीं देंगे

हम अपनी शैली में कहें तो, “डरिए मत, बस सवाल पूछिए।” क्योंकि जब आप सवाल पूछना बंद कर देते हैं, तो लोकतंत्र मर जाता है।

कमिश्नर साहब से सवाल दीपक कुमार जी, आप आईपीएस हैं, आपने संविधान की शपथ ली है। आपके जिले में आपके मातहत एक आदमी के पैर तोड़ देते हैं। क्या सिर्फ तबादला कर देने से आपकी नैतिक और प्रशासनिक जिम्मेदारी पूरी हो गई? क्या आप सुनिश्चित करेंगे कि दोषी पुलिसवाले जेल जाएं?

सरकार से सवाल “सबका साथ, सबका विकास” का नारा देने वाली सरकार में क्या राजू का साथ देने वाला कोई है? “जीरो टॉलरेंस” नीति उस थानेदार पर लागू क्यों नहीं होती जिसने पांच डंडे तोड़ दिए?

समाज से सवाल हम कब तक चुप रहेंगे? आज राजू है, कल आप हो सकते हैं, परसों आपका बेटा हो सकता है। जब पुलिस किसी “गैंगस्टर” का एनकाउंटर करती है तो हम तालियां बजाते हैं। लेकिन हम भूल जाते हैं कि जो पुलिस कानून को ताक पर रखकर गैंगस्टर को मार सकती है, वही पुलिस कानून को ताक पर रखकर एक निर्दोष किसान या मजदूर के पैर भी तोड़ सकती है। वहशीपन का कोई “सिलेक्टिव” बटन नहीं होता।

न्यायपालिका से सवाल मिलॉर्ड, आपकी गाइडलाइन्स की धज्जियां रोज उड़ाई जा रही हैं। अवमानना के नोटिस कब जारी होंगे? क्या डी.के. बसु का फैसला सिर्फ लॉ कॉलेजों में पढ़ाने के लिए है?

-मोहम्मद शाहिद की कलम से